

# DETAILED ADMISSION NOTIFICATION FOR POST GRADUATE DIPLOMA COURSES -2022-23

<u>Maharashtra National Law University, Nagpur in</u> <u>association with Rajiv Gandhi National</u> <u>University of Law, Punjab</u>



Rajiv Gandhi National University of Law, Punjab Bhadson-Patiala Rd, Sidhuwal, Punjab 147001 Tel: 0175-2391600, 601, 602, 603, 604 Fax: 0175-2391690

# About Maharashtra National Law University, Nagpur-

Maharashtra National Law University, Nagpur was established by the Government of Maharashtra by way of enactment known as Maharashtra National Law University Act (Maharashtra Act No. VI of 2014). The University is the nineteenth National Law University in India. The University is pursuing excellence in legal and justice education under the visionary mentorship of the Chancellor, Hon'ble Shri Justice Bhushan Gavai, Judge, Supreme Court of India and dynamic leadership of Prof. (Dr.) Vijender Kumar, Vice-Chancellor of the University. It is a residential University engaged in promoting quality legal education and facilitating and promoting cutting edge research on thriving issues of law, social science and humanities. Presently the University offers B.A.LL.B. (Hons.) Five-Year Integrated Degree Course, B.A.LL.B.(Honors in Adjudication and Justicing) Five-Year Integrated Degree, B.B.A.LL.B. (Hons.). Five-Year Integrated Degree, One-Year LL.M. Degree Course and Doctor of Philosophy (Ph.D.) programme interface with law.

# About Rajiv Gandhi National University of Law, Punjab-

Rajiv Gandhi National University of Law, Punjab (RGNUL) has been established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law Punjab Act, 2006 (Punjab Act No. 12 of 2006). The University acquired approval of the Bar Council of India (BCI) in August 2006. The University got registered with the University Grants Commission (UGC), New Delhi under Section 2(f) of the University Grants Commission Act, 1956 and also got recognition under Section 12-B of the UGC Act. The University is currently being headed by Prof.(Dr.) G.S. Bajpai.The RGNUL is the first National Law University which has been awarded 'A' Grade by National Assessment and Accreditation Council (NAAC) after rigorous assessment based on various quality parameters. RGNUL has also been accorded Graded Autonomy under the UGC (Categorization of Universities (only) for Grant of Graded Autonomy) Regulations, 2018.





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### About the courses-

These courses shall be offered in academic Year 2022-23 in "Distance Education Mode" in association with Rajiv Gandhi National University of Law, Punjab. These Courses will be conducted in a blended learning format with online and in-person Classes which will be notified from time to time. The PG Diploma courses will be spread over two semesters and there will be contact classes in every semester on weekend classes i.e on Saturday and Sunday. The details course outlines of respective courses and Reading Materials will be mailed to the enrolled candidates only. The University invites online applications for admission to the following P. G. Diploma Courses through Distance learning mode for the Academic Year 2022-23.

Sr. No.	Diploma Course
1.	Post Graduate Diploma in Alternative Dispute Resolution (PGDAPR)
2.	Post Graduate Diploma in Family Dispute Resolution (PGDFDR)
3.	Post Graduate Diploma in Energy Laws and Policy (PGDELP)
4.	Post Graduate Diploma in Mediation (PGDM)
5.	Post Graduate Diploma in Telecommunication Laws (PGDTL)
6.	Post Graduate Diploma in Infrastructure Laws (PGDIL)
7.	Post Graduate Diploma in Cyber Laws and Artificial Intelligence (PGDCLAI)
8.	Post Graduate Diploma in Real Estate Laws (PGDREL)
9.	Post Graduate Diploma in Maritime Laws (PGDML)
10.	Post Graduate Diploma in Labour and Industrial Laws (PGDLIL)
11.	Post Graduate Diploma in Aviation Law (PGDAL)
12.	Post Graduate Diploma in International Trade Law (PGDITL)
13.	Post Graduate Diploma in Insolvency and Bankruptcy Laws (PGDIB)
14.	Post Graduate Diploma in Banking Laws (PGDBL)
15.	Post Graduate Diploma in Media Laws (PGDML)
16.	Post Graduate Diploma in Intellectual Property Rights (PGDIPR)
17.	Post Graduate Diploma in Criminology, Penology and Victimology (PGDCPV)
18.	Post Graduate Diploma in Forensic Science and Law (PGDFSL)







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# **DURATION AND TERMINATION**

The duration of the Courses shall be for a period of one year. The maximum period for completion of the Course shall be three academic years including the year of admission. Every candidate admitted to the course shall pay the prescribed fees at the time of admission. If a candidate is required to continue the course beyond the academic year because of his/her non- fulfillment of the prescribed requirements for the award of the Diploma, he/she can continue the course for the subsequent two academic years or till all the requirements are fulfilled, whichever is earlier, by paying a Re-registration fee as prescribed for each year. At the end of the third academic year if the candidate fails to fulfill all the requirements for the award of the Diploma, the admission stands automatically cancelled. In such cases they need to enroll afresh for the programme.

# ELIGIBILITY

The eligibility for admission to Diploma Courses shall be any graduate with not less than 50% marks (45% in case of reserved categories) from a recognised University. <u>Students</u> <u>undertaking five-year integrated Degree Courses shall be eligible for admission (only Fourth and Fifth Year students)</u>. There is no age limit. Professionals and Employees are also eligible for the admission. Interested candidates have to submit the duly filled online application along with other enclosures and fee.

# **FEE STRUCTURE**

Sr. No.	Programme	Course Fee
1.	Post Graduate Diploma in Alternative Dispute Resolution (PGDAPR)	Rs.25,000
2.	Post Graduate Diploma in Family Dispute Resolution (PGDFDR)	Rs.15,000
3.	Post Graduate Diploma in Energy Laws and Policy (PGDELP)	Rs.20,000
4.	Post Graduate Diploma in Mediation (PGDM)	Rs.15,000
5.	Post Graduate Diploma in Telecommunication Laws (PGDTL)	Rs.20,000
6.	Post Graduate Diploma in Infrastructure Laws (PGDIL)	Rs.25,000
7.	Post Graduate Diploma in Cyber Laws and Artificial Intelligence (PGDCLAI)	Rs.25,000



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8.	Post Graduate Diploma in Real Estate Laws (PGDREL)	Rs.25,000
9.	Post Graduate Diploma in Maritime Laws (PGDML)	Rs.25,000
10.	Post Graduate Diploma in Labour and Industrial Laws (PGDLIL)	Rs.20,000
11.	Post Graduate Diploma in Aviation Law (PGDAL)	Rs.20,000
12.	Post Graduate Diploma in International Trade Law (PGDITL)	Rs.20,000
13.	Post Graduate Diploma in Insolvency and Bankruptcy Laws (PGDIB)	Rs.30,000
14.	Post Graduate Diploma in Banking Laws (PGDBL)	Rs.30,000
15.	Post Graduate Diploma in Media Laws (PGDML)	Rs.15,000
16.	Post Graduate Diploma in Intellectual Property Rights (PGDIPR)	Rs.25,000
17.	Post Graduate Diploma in Criminology, Penology and Victimology (PGDCPV)	Rs.25,000
18.	Post Graduate Diploma in Forensic Science and Law (PGDFSL)	Rs.25,000

# **TEACHING METHODOLOGY**

This PG Diploma Courses aim to offer a comprehensive coverage of laws and practice of particular area of course. These courses will be offered once in every academic year in *"Open and Distance Learning Mode"*. These Courses will be conducted in a blended/hybrid learning format with online and in-person Classes which will be notified from time to time.

**LIBRARY ACCESS**: Enrolled candidates are entitled to have access to MNLU Nagpur library on all working days for the entire duration of the course for reference. The candidates have to produce their course identity card at the entry point of the MNLU Nagpur library. The University will be provided access to NLU Nagpur Electronic Library Resources for one year to the registered students.







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## COURSE DESCRIPTION AND EXAMINATION:

The duration of the PG Diploma course will be spread over two semesters. Every semester three papers will be taught. Evaluation of each paper will be on 100 Marks involving paperless examination, presentation and viva. University will provide a diploma on successful completion of all requirements of the course.

**Examination**: Examination would be conducted on each paper of 100 marks and a dissertation. The examination paper will contain both objective and subjective type questions.

Marks allocation: Total marks would be 100 in each paper.

**Passing marks**: Minimum 50% of marks must be obtained by the candidates to pass in each paper.

### Admission

The admission to Diploma Courses shall be on the basis of *inter se merit* prepared on the basis of marks obtained in qualifying examination and any other criterion prescribed by the University.

### **Important Dates**

- 1. Date of Advertisement
- 2. Last Date to submit application through online
- 3. Commencement of session

September 07, 2022 September 30, 2022 November 05 , 2022 (Tentative)

### Mode of Applying

The interested candidates are required to submit the online application through the link provided. Candidates are required to upload documents/enclosures and pay the fee. No other mode of application shall be accepted.

Candidates can apply by clicking on this link at https://ded.nlunagpur.ac.in

### NOTE:

- 1. Incomplete applications will not be considered for admission. Any concealment of required information or furnishing wrong information will amount to cancellation of admission at any time.
- 2.**All the admissions are provisional** and the University reserves the right not to consider the candidature of any candidate for admission and / or to cancel the admission at any time.





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3. Accommodation will not be provided to the PG Diploma students during classes and Examination.

4. Change of Course is not permitted once the admission formalities are over.

5. The University reserves the right to modify / revise the admission procedure, course curriculum, the examination pattern and the fee structure from time to time.

6. In case of withdrawal within 15 days from the closure of the admission, fee will be refunded without any deductions.

7. In respect of candidates who withdraw their candidature after 15 days from the closure of admission, total course fee paid by the candidates shall be retained by the University.

8. The details course outline and Reading Materials will be mailed to the enrolled candidates only.

9. University reserves the right to cancel offering of a Programme, in case, the minimum required applications are not received. In such a case, the total fee paid by the candidate will be refunded.

### **CONTACT DETAILS;**

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